

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1308  
ANSWERED ON FRIDAY, THE 22<sup>ND</sup> DECEMBER, 2017  
[PAUSHA 01, 1939 (SAKA)]**

**PROPERTIES OF COMPANIES STRUCK OFF BY ROC**

**QUESTION**

**1308. SHRI DUSHYANT SINGH:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether the Government has taken any preventive measures to restrict the transfers of the movable assests and the immovable properties of the companies struck off by the Registrar of Companies (ROC) till their restoration; and**
- (b) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P. P. CHAUDHARY)  
AND CORPORATE AFFAIRS**

**(a) and (b): Government has drawn the attention of all the concerned States and Union Territories (UTs) towards the fact that so far, 2,24,733, companies have been struck off from Register of Companies and that assets, properties etc. (i.e. all movable and immovable assets/properties) of such struck off companies (which ceased to operate as legal entities) cannot be used, operated, transferred or alienated in any manner by the companies including by**

**their ex-directors/authorized signatories, till they are restored by following the due process of law under Section 252 of the Act.**

**\*\*\*\*\***